

Name of the Corporate Debtor: Poets Lovers and Lunatics Motion Pictures Private Limited; Date of Commencement of CIRP: 06.10.2021; List of Creditors as on: 22.02.2022

Annexure-1

Summary of List of Secured Financial Creditors (other than financial creditors belonging to any class of creditors)

Sr. No.	Name of Creditor	Details of Claim received		Details of Claim admitted						Amount in Rs.			
		Date of Receipt	Amount Claimed	Amount of claim admitted (Rs.)	Nature of claim	Amount covered by Security Asset	Amount covered by guarantee	Whether related party?	% of Voting Share in CoC	Amount of Contingent Claim (Rs.)	Amount of any mutual dues, that may be set off (Rs.)	Amount of claim not admitted	Amount of Claim under Verification (Rs.)
1	Dhanvarsha Finvest Limited	26.10.2021	77,34,392	77,34,392	Secured Loan	77,34,392	-	No	12.78	-	-	-	
2	RatanIndia Finance Private Limited	25.01.2022	2,44,05,093	2,35,92,378	Secured Loan	2,35,92,378	-	No	38.98	-	8,12,715	-	
2	Total		3,21,39,485	3,13,26,770		3,13,26,770	-		51.76	-	8,12,715	-	

Note on Security Interest

Claim no. 1, Dhanvarsha Finvest Limited

The details of the security interest has been extracted from following registered Indenture of Mortgage, claim form and such other supporting documents provided by the claimant.

- i Deed of Mortgage dated 28.02.2018 ("DOM") between Mr. Rajesh Mishra (Director / Co-Borrower) and Dhanvarsha Finvest Limited
- i Sanction Letter between Dhanvarsha Finvest Limited and Corporate Debtor along with Co-Borrower's (Vijayanand Narendrakumar Verma, Director and Shashwati Bhattacharyya, Director and Rajesh Mishra, Director and Sanchayan Bhattacharya, Director of Corporate Debtor are the Co-Borrower's)

ia The Secured Obligations shall be secured by:

Schedule II

(a) Description of the Mortgaged Properties:

Flat No 203, 2nd Floor (as per LOD), adng. 655 Sq Ft. (Built-up), in the Building No. 2-B, Society known as 'Oshiwara Panorama CHSL', on the land bearing Code No. 174, S.No. 41B, City S. No 1(pt), situated at Patliputra Nagar, Jogeshwari (West), Mumbai - 400 102

(b) The term 'Movables' or 'Receivables' (and all its deliverables and cognate expressions) shall mean and included all the right, title, interest, benefits, claims and demands whatsoever of the Mortgagor/s, in and to or in respect of all amounts owing / payable to and / or received by or to be received by the Mortgagor/s from any person and / or by any person on behalf of the Mortgagor/s which are now due, owing / payable / belonging to the Mortgagor/s or which may at any time hereafter during the continuance of the mortgage become due, owing, payable or belonging to the Mortgagor/s in respect of the Mortgaged Properties more particularly described in Part A on Schedule II and the structure/s / buildings/s (present and future) standing thereon (including the Unit/s) and shall include the sale consideration, deposits / premium, lease rentals, business center charges, leave and license fees, rent, out standings and claims in respect of the said Mortgaged Properties.

Claim no. 2. RattanIndia Finance Private Limited

- 1 Deed of Mortgage dated 21.05.2019 ("DOM") between the Corporate Debtor, Co Borrower's (Vijayanand Narendrakumar Verma, Director and Shashwati Bhattacharyya, Director of Corporate Debtor are the Co-Borrower's) and RattanIndia Finance Private Limited
- 2 The Mortgaged Property is as below:
Unit No. B101, Basement Floor, Satvadev Plaza, Plot No. A6, Veera Desai Road, Industrial Estate, Off. Link Road, CS No. 697, Village Oshiwara, Andheri (W), Mumbai - 400 053

General Notes

- 1 Claims from Financial Creditors have presently not been admitted due to lack to adequate information and / or supporting documentation. Such claims may be admitted at a later date subject to additional information/clarifications being provided by the respective financial creditors
- 2 Claims that are admitted may be subjected to further substantiation / modification depending on further developments and the basis of additional evidence, information or clarifications.
- 3 Claims under verification have not been taken into consideration to ascertain the voting percentage of the financial creditors.
- 4 The security interest is subject to further substantiation/ modification on the basis of additional evidence or clarification.

REKHA
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Digitally signed by REKHA
KANTILA
DN: cn=REKHA
o=IPRA



Rekha K. Shah
Resolution Professional
IBBI/IPA-001/IP-P00776/2017-2018/11349
Date: 28.02.2022
Place: Mumbai